



2026:AHC:21726

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 5615 of 2024

Neelendra Kumar Srivastava

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Diksha Verma, Swati Agrawal Srivastava
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Ms. Diksha Verma, learned counsel for the writ petitioner as well as Sri S.K. Pal, learned Additional Chief Standing Counsel for the State.

2. The case of the writ petitioner is that the writ petitioner retired as Junior Engineer after completion of 22 years of service on 31.07.2017, however, post retirement, the writ petitioner has not been paid Rs. 7,68,575/-. A counter affidavit has been filed by the respondents. According to which the writ petitioner, the writ petitioner owes the said amount which the writ petitioner has taken in advance, however, despite issuance of notice and service of the same, the writ petitioner has no responded.

3. Sri S.K. Pal, learned Additional Chief Standing Counsel submits that, in case, the writ petitioner responds to the notice then orders would be passed.

4. To such a submission, learned counsel for the writ petitioner submits that the writ petitioner shall approach respondent no. 2, Executive Engineer, Construction Division No. 1, Lok Nirman Vibhag, Allahabad.

5. Considering the submission so made across the bar and after perusing the record, the writ petition stands **disposed of** requiring the writ petitioner to approach the third respondent while filing an application/representation and on the said motion, the respondent no. 2,

Executive Engineer, Construction Division No. 1, Lok Nirman Vibhag, Allahabad shall thereafter hear the writ petitioner and pass suitable orders in that regard within a period of six weeks.

6. In case, the respondent no. 2 is of the opinion then the matter needs to be redressed by any other authority, due communication be made to the same.

(Vikas Budhwar,J.)

January 30, 2026

Rajesh